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## Central Administrative Tribunal Principal Bench, New Delhi.



RA-311/95 in OA 897 95

New Delhi this the 23rd day of Nevember, 1995.

Hen'ble Sh. B.K. Singh, Member(A) Hen'ble Smt.Lakshmi Swaminathan, Member(J)

- Union of India, through
  its Principal Secretary,
  Govt. of India,
  Ministry of Railways,
  Chairman Railway Board,
  Rail Bhawan, New Delhi.
- President, Indian Railway Conference Association, General Manager: Northern Railway, Bareda House, New Delhi.
- 3. General Secretary, Indian Railway Conference, Association, Divl. Railway Manager's Office, Accounts Building, Chamsford Read, New Dolhi.
  Review applicants

(through Sh. H.K. Gangwani, advecate)

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Sh. A.K. Chatur vedi, S/e late Sh. R.P. Chatur vedi, R/e Railway Qr. No. 107/16, Thempson Read, Railway Colony, Near New Dolhi Railway Station, New Dolhi.

Respondent in RA

ORDER(BY CIRCULATION)
delivered by Hentble Sh. B.K. Singh, Member(A)

This review application No.311/95 has been filed by the respondents for correcting contain mistakes occurring in the judgement dated 19.9.95. The contention of the respondents counsel is that in the operative portion in para-2 instead of rule 24 it should be read as rule 22 of the Rly. Servants W.A.R. 1968. In the

Respondent No.1 is directed to dispose of the appeal filed by the applicant within a period of six deeks from the date of receipt of a certified copy of this order.

The review application is allowed and corrections be incorporated in the judgement accordingly. A copy of the amended order be issued to the rival parties.

Additionable

(Smt. Lakshmi Swaminathan)
Member(J)

Mem er (A)

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